

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3945 -3947 /2006 –SM[BR]

Date 28/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

1-2 SH JASVINDER SINGH BHATIA

PROP. M/S SUNNY ROAD LINES, BHAGWANGANJ,
SAGAR(M.P.)

SH JASVINDER SINGH BHATIA

C.C.E.BHOPAL

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of **Final order No. 493 -495 /2008 –SM[BR]** dated 24.3.2008

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E.BHOPAL

48, ADMINISTRATIVE AREA, AREA HILLS,
HOSHANGABAD ROAD, BHOPAL.

2. Adv. / Consult

MR.P.C.KASHIV

E-3/49, STOP NO 10, KAMDAR MARKET, BHOPAL

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal No. 3945-47 of 2006-SM

(Arising out of Order-in-Appeal No. 65-67/App/BPL/2005 dated 13.9.05 passed by the Commissioner (Appeals), Central Excise, Bhopal)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

Shri Jasvinder Singh Bhatia

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

None

Shri A.P. Tiwari, Jt. CDR

- For appellant

-For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

Date of Hearing: 24.3.2008

Final Order No. 493-495 of 2006-SM (MR) dated 24.3.08

Per S.S. Kang:

When the case was called none appeared on behalf of the appellant in spite of notice. The notice was issued on the address given in the appeal memo. As

none appeared on behalf of the appellant nor any request for adjournment is made, therefore, the appeals are dismissed for non-prosecution.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

RM